

**IN THE HIGH COURT OF GUJARAT AT AHMEDABAD****R/MISC. CIVIL APPLICATION (FOR CONTEMPT) NO. 979 of 2019****In R/WRIT PETITION (PIL) NO. 170 of 2017****With****R/WRIT PETITION (PIL) NO. 139 of 2021****With****CIVIL APPLICATION (FOR JOINING PARTY) NO. 1 of 2023****In R/WRIT PETITION (PIL) NO. 139 of 2021****With****CIVIL APPLICATION (FOR JOINING PARTY) NO. 2 of 2023****In R/WRIT PETITION (PIL) NO. 139 of 2021****With****CIVIL APPLICATION (FOR JOINING PARTY) NO. 3 of 2023****In R/WRIT PETITION (PIL) NO. 139 of 2021**

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MUSTAK HUSSAIN MEHNDI HUSSAIN KADRI**Versus****JAGADIP NARAYAN SINGH, IAS**

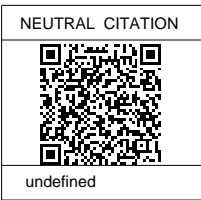
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Appearance:**MR AMIT M PANCHAL(528) for the Applicant(s) No. 1****G H VIRK(7392) for the Opponent(s) No. 2****GOVERNMENT PLEADER for the Opponent(s) No. 1**

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CORAM: HONOURABLE MR. JUSTICE ASHUTOSH SHASTRI
and
HONOURABLE MR. JUSTICE HEMANT M.
PRACHCHAK**Date : 25/10/2023****ORAL ORDER****(PER : HONOURABLE MR. JUSTICE ASHUTOSH SHASTRI)**

When the matter is taken up for hearing, pursuant to previous order, Member Secretary, Gujarat State Legal Services Authority has prepared and placed on record a detailed report indicating the situation with regard to



cattle menace, traffic, etc.

Perusal of the report indicates that ground reality is quite different from what has been stated in the affidavits about the steps to control the situation and as such, re-list the matter on **26.10.2023** for appropriate further orders.

(ASHUTOSH SHASTRI, J)

(HEMANT M. PRACHCHHAK, J)

SURESH SOLANKI